

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 1546 of 2010

(Arising out of order-in-appeal no. PKS/63-79/BEL/2010 dated 1st June 2010
passed by the Commissioner of Central Excise (Appeals), Mumbai-III.)

**Commissioner of Central Excise,
Belapur
1st Floor, CGO Complex, CBD, Belapur,
Navi Mumbai – 400 614**

.....Appellant

VERSUS

**M/s Sandoz India Ltd
MIDC Plot No. D-31/32,
TTC Industrial Area,
Thane-Belapur Road, Turbhe,
Navi Mumbai – 400 705**

.....Respondent

WITH

Excise Appeal No. 1553 of 2010

(Arising out of order-in-appeal no. PKS/63-79/BEL/2010 dated 1st June 2010
passed by the Commissioner of Central Excise (Appeals), Mumbai-III.)

**Commissioner of Central Excise,
Belapur
1st Floor, CGO Complex, CBD, Belapur,
Navi Mumbai – 400 614**

.....Appellant

VERSUS

**M/s Sandoz Private Ltd
MIDC Plot No. D-31/32,
TTC Industrial Area,
Thane-Belapur Road, Turbhe,
Navi Mumbai – 400 705**

.....Respondent

APPEARANCE:

Shri S K Hatangadi, Assistant Commissioner, Authorised Representative
for the Appellant

Shri Mihir Mehta, Advocate with
Shri Mohit Rawal, Advocate for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87079-87080/2019

Date of Hearing: 08.11.2019

Date of Decision: 08.11.2019

PER: CORAM

These appeals lie against order-in-appeal no. PKS/63-79/BEL/2010 dated 1st June 2010 of Commissioner of Central Excise (Appeals), Mumbai-III.

2. Learned Authorised Representative informs that on consideration of the amount disputed by Revenue in the appeal, the appellant seek to withdraw the appeals in accordance with instruction F. No. 390/Misc/116/2017-JC dated 22nd August 2019 of the Central Board of Indirect Taxes & Customs.

3. The appeals are, therefore, dismissed as withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)